

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 69 OF 2019

Dated : 10th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Cooper Corporation Pvt. Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission &Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Mr. Anup Singh
Ms. S. Rama for R-2

ORDER

Learned counsel Mr. Anup Singh accepts notice on behalf of Respondent No.2.

At the request of learned counsel appearing for the Respondent No.2, four weeks' time is granted to file the reply i.e. on or before 08.05.2019 after duly serving copy on the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 28.05.2019 after duly serving copy on the other side.

List the matter on **29.05.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member